

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IA/44/ND/2022 in CP/41/ND/2021

IN THE MATTER OF:

Tarun Bagga	...	Applicant
Versus		
Padmakriti Creations Private Limited.	...	Respondent

Under Section 241(1)

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Yashwant Rai Grover, Adv. Dhananjay Grover, Adv. Pragya, Adv. Prachi Raj, Adv. Karthek Padmana Bhan
For the Respondent	: Adv. Saad Shervani, Adv. Elvin Joshy for R-1 to 3

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC and sought an adjournment. Adjournment is granted. List this matter on **13.08.2024.**

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)